

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4254/2016

(Arising out of impugned final judgment and order dated 04/01/2016 in FA No. 62/2012 passed by the High Court of Uttarakhand at Nainital)

PREM CHAND SHARMA

Petitioner(s)

VERSUS

SHIV PRASAD AND ANR.

Respondent(s)

(with interim relief and office report)

Date : 28/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Rahul Verma, kAdv.  
Mr. Jaswant Singh, Adv.  
Mr. Yash Pal Dhingra, Adv.For Respondent(s) Mr. Vivek Gupta, Adv.  
Mr. Anirudh Joshi, Adv.  
Mr. Sagar Kumar Pradhan, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is disposed of in terms of signed  
non-reportable Judgment.

Pending applications(s) shall stand disposed of.

(Rajni Mukhi)  
SR. P.A.(Renu Diwan)  
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.10432 OF 2016  
(Arising out of SLP (C) No. 4254 of 2016)

PREM CHAND SHARMA

APPELLANT

VERSUS

SHIV PRASAD AND ANR.

RESPONDENTS

J U D G M E N T

KURIAN, J.

1 Leave granted.

2. At the time of issuing notice in the matter, having regard to the nature of disputes between two real brothers, a suggestion was made by the Court that the possibility of an amicable settlement of the disputes could be explored between the parties.

3 It is heartening to note that in the process the parties have arrived at an amicable settlement before the Supreme Court Mediation Centre and the Settlement Agreement dated 12.05.2016 has also been drawn up. The parties, their counsel and Shri K.D.Singh, learned Mediator, Supreme Court of India have duly signed the deed. We record our appreciation for the efforts taken by the Mediator and for the cooperation given by the parties and their learned counsel.

4 The appeal is disposed of in terms of the Settlement Agreement dated 12.05.2016.

5 In that view of the matter, nothing survives in First Appeal No. 62 of 2012 pending before the High Court of Uttarakhand at Nainital and hence the same is also disposed of. Registry to communicate a copy of this Judgment to the High Court.

.....J.  
[KURIAN JOSEPH]

.....J.  
[ROHINTON FALI NARIMAN]

NEW DELHI;  
OCTOBER 28, 2016